

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 6/TT/2020

- Subject** : Petition for determination of transmission tariff from anticipated COD to 31.3.2019 for Asset 1: 1 No. 220 kV line bay for 220 kV Rewa Pooling-Ramnagar Ckt-2 line and 1 No. 220 kV line bay for 220 kV Rewa pooling Barsaita Desh ckt 2 line at Rewa Pooling Station, Asset 2: 1 No. 220 kV line bay for 220 kV Rewa Pooling-Ramnagar Ckt-1 line at Rewa Pooling station, Asset 3 : 2 Nos. 220 kV line bays for 220 kV Rewa Pooling Badwar Ckt-1 and Ckt-2 line at Rewa Pooling Station and Asset-4: 1 no. 500 MVA, 400/220 kV ICT 3 along with associated 400 kV and 220 kV transformer bays at Rewa Pooling station under Transmission System for Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh in Western Region.
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari Chairperson
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : M.P. Power Management Company Ltd. & Ors.
- Parties present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit K Jain, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed as per directions of the Commission in order dated 5.11.2018 in Petition 7/TT/2018 wherein the Commission directed the petitioner to file the petition only after the actual COD of the 1 no. ICT and 5 nos. 220 kV line bays at 400/220 kV Rewa Pooling Station. The representative of the petitioner submitted that it was entrusted with the implementation of the transmission system for Ultra Mega Solar Park (750 MW) in



Rewa District, Madhya Pradesh. The Commission accorded regulatory approval for the instant transmission system, vide order dated 24.11.2015 in Petition No. 228/MP/2015 for execution of subject transmission system.

2. The representative of the petitioner submitted that as per regulatory approval and implementation schedule, the instant assets were scheduled to be put under commercial operation on 15.3.2017 matching with the commissioning schedule of Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh. However, the Assets-1, 2 and 4 were put under commercial operation on 25.7.2018, 16.10.2018 and 8.2.2019 respectively with a time over-run of about 19 to 22.5 months. He submitted that the time over-run is mainly due to the time taken for matching the instant assets with the generating units of Rewa Ultra Mega Solar Limited (RUMSL). The detailed justification for time over-run along with supporting documents has been filed in the petition with a request to condone the same. He submitted that Asset-3 was charged and put under commercial operation on 22.11.2018 without the associated transmission line executed by RUMSL, which is delayed due to RoW problems, and hence sought approval of COD under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. He further submitted that there is no cost over-run in case of the instant asset and the reasons for item-wise cost variation between approved cost (FR) and the estimated completion cost as on COD have been submitted in Form-5.

3. The Commission directed the petitioner to provide the following information on affidavit by 30.3.2020 with advance copy of the same to the respondents:-

- a) Description of the assets covered in the instant petition is not in line with the investment approval. Clarify the same.
- b) Auditor Certificate and revised tariff forms based on CoD claimed under Regulation 4(3)(ii) in respect of Asset-3.
- c) Details of year-wise discharge of the amount of Initial Spares.
- d) Statement of IDC for all the assets.
- e) Current status of Rewa Pooling-Badwar Ckt-1 and Ckt-2;
- f) Details of year-wise discharge of the initial spares;
- g) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the following format:

Asset (Asset-wise)	Activity	Schedule		Actual		Time over-run in months or days	Reason(s) for time over-run
		From	To	From	To		
	Land Acquisition						
	LOA						



	Supplies (structures, equipments, etc.)						
	Foundation						
	Civil Works/tower erection						
	Stringing						
	Testing and commissioning						
	Any other activities for time over-run, if any						

4. The Commission directed the respondents to file their reply by 6.4.2020 and the petitioner to file rejoinder, if any, by 13.4.2020. The Commission also directed the parties to comply with the above directions within the specified timeline and further observed that no extension of time shall be granted.

5. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

